

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

Before

**THE HON'BLE MR. JUSTICE SHAJI P. CHALY**

**&**

**THE HON'BLE MR. JUSTICE ASHOK MENON**

Tuesday, the 5<sup>th</sup> day of May, 2020/15<sup>th</sup> Vysakh, 1942

**W.P.(C) TMP No. 167 of 2020**

**PETITIONER:**

Renjish M.V., Madathilparambil House,  
Malayankadu, Erumathala P.O.,  
Keezhmadu, Aluva,Ernakulam – 683 112.

By

Anila Umesh

**RESPONDENTS:**

1. Union of India, represented by Secretary to Ministry of Home Affairs  
North Block, New Delhi – 110 001.
2. State of Kerala represented by the Chief Secretary to Government, Thiruvananthapuram-695 001.

R2 by Sri. Bimal K. Nath, Government Pleader  
R1 Sri. Suvin R. Menon, CGC

This Writ Petition (Civil) having come up for orders on 05.05.2020,  
the court on the same day passed the following:

**SHAJI P. CHALY & ASHOK MENON, JJ.**

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**W.P.(C) TMP No. 167 of 2020**  
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**Dated this the 5<sup>th</sup> day of May, 2020**

**ORDER**

SHAJI P. CHALY, J

This Public Interest Litigation is concerning the steps to be taken by the State Government for granting permission for the operation of auto-rickshaws, to control private vehicles and also to ensure that the persons who are in urgent need of medical requirement are transported to the hospitals by the authorities.

2. We have heard learned counsel for the petitioner, the learned Government Pleader and the learned Central Government Counsel, and perused the pleadings and documents on record.

3. The paramount contention advanced by the learned counsel for the petitioner is that as per the advisories issued by the Central Government, there is no fetter in the way of operation of the auto-rickshaws and taxies. But, as per the advisories issued by the State Government, auto-rickshaws and taxies are not permitted, which is causing serious prejudice to the people, especially the patients who

require urgent treatment and medication. Learned Government Pleader submitted that a statement would be filed before this Court within a week.

4. Post on 11.05.2020.

5. In the meanwhile, since an apprehension is expressed by the learned counsel for the petitioner with respect to the transportation of the patients to the hospital due to lack of auto-rickshaws and taxies, there will be a direction to the learned Government Pleader to ensure that in the event of any urgent requirement sought for by any persons for immediate medical attention, necessary steps shall be taken by the District Administration and the Police to transport any such persons to a nearby hospital having sufficient facility.

**SHAJI P. CHALY, JUDGE.**

**ASHOK MENON, JUDGE.**

Rv

